

ITEM NO.1501

COURT NO.4

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 729/2020

(Arising out of impugned final judgment and order dated 07-08-2018 in MCA No. 3/2018 passed by the High Court Of Gujarat At Ahmedabad)

ALIFIYA HUSENBHAI KESHARIYA

Petitioner(s)

VERSUS

SIDDIQ ISMAIL SINDHI & ORS.

Respondent(s)

Date : 27-05-2024 This petition was mentioned today.

For Petitioner(s)

Ms. Aditi Anil Dani, AOR
Mr. Yashas Rk, Adv.

For Respondent(s)

Mr. Shashank Manish, AOR
Ms. Nidhi Sahay, Adv.

1. Hon'ble Mr. Justice Sanjay Karol pronounced the judgment of the Bench comprising Hon'ble Mr. Justice J.K. Maheshwari and His Lordship.
2. Leave granted.
3. The appeal is allowed in terms of the signed reportable judgment.
4. Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]